

Central Administrative Tribunal  
Principal Bench, New Delhi.

DA-1002/94  
MA-1487/94

New Delhi this the 23rd Day of May, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
Hon'ble Mr. B.N. Dhaundiyal, Member(A)

Sh. Mahendra Pratap,  
S/o Sh. Raghbir Prasad,  
R/o 154, GG.I,  
Vikas Puri,  
New Delhi.

Applicant

(By advocate Mrs. Rani Chhabra)

versus

1. Union of India,  
through the Secretary Telecom,  
Ministry of Communication,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi.

2. Divisional Officer  
Engineer,  
Telecom Project,  
Kanpur (U.P.),

3. Assistant Engineer,  
Telecom Project,  
Kanpur (U.P.)

Respondents

ORDER (ORAL)

Delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

The applicant has averred that he has rendered service to the respondents from June, 1990 to June, 1991 thereby completing 240 days of regular service. His services were terminated arbitrarily and without any written order.

The prayer is that the order of termination may be set aside and he be given all the consequential benefits etc.

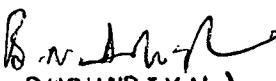
Yours

(2)

This application is supported by an application seeking the condonation of delay. The O.A. was presented in the Tribunal in May, 1994. We have gone through the contents of the application seeking the condonation of delay. We find that no satisfactory explanation has been offered for condoning the delay. Accordingly, it is rejected.

It goes without saying that the applicant like any other citizen of this country is entitled to be considered for a fresh engagement if he is otherwise eligible on merits and in accordance with law, if and when the respondents make fresh recruitments.

With these observations, this application is dismissed summarily.

  
(B.N. DHOUDIYAL)  
MEMBER(A)

  
(S.K. DHAON)  
VICE CHAIRMAN

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